



Let us reaffirm our commitment to building a healthier world. Our Government will keep focusing on healthcare and invest in different aspects of people's well-being. Good health is the foundation of every thriving society.

Narendra Modi
Prime Minister

Committed to Healthier India

Next-Gen GST

Relief where it matters the most!

Affordable Care, Healthier India

36 Life Saving Drugs & Medicines

From 12% To Nil

- Specified lifesaving drugs & medicines used for treatment of cancer, rare diseases and other severe chronic diseases

Individual Health & Life Insurance

From 18% To Nil

- Term Life Policies
- ULIP or Endowment Policies
- Family Floater Policies
- Policies for Senior Citizens

Medical Apparatus & Devices

From 18% To 5%

- Thermometers
- Instruments & Apparatus for physical or chemical analysis

Medical Equipment & Supplies

From 12% To 5%

- All Other Drugs & Medicines
- Glucometer & Test Strips
- Bandages
- Medical Grade Oxygen
- Diagnostic Kits & Reagents
- Corrective Spectacles
- Surgical/Medical Examination Rubber Gloves

For the complete list of recommended revised rates & other GST changes, please scan →



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 www.cbic.gov.in

NEELKANTH
NEELKANTH LIMITED
(FORMERLY KNOWN AS R T EXPORTS LIMITED)
Corporate Identity Number (CIN): L68100MH198PLC022582
508, Dalamal House, Jammalal Bajaj Marg, Nariman Point, Mumbai 400021.
Tel.: 022-22812000 Email: headoffice@rtexports.com, Website : www.rtexports.com

NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES
Notice is hereby given that the Securities and Exchange Board of India vide its Circular No. SEBI/HO/MIRSD/MIRSD-POD/P/CIR/2025/97 dated July 2, 2025 ("Circular") has facilitated mechanism for a "Special Window for Re-lodgement of Transfer Requests of Physical Shares" and accordingly all physical share transfer deeds lodged for transfer with the Company or its Registrar and Transfer Agent ("RTA") prior to discontinuation of physical mode of transfer, i.e., April 01, 2019 and rejected/returned by the Company/RTA due to deficiency in the documents and was required to be re-lodged with requisite documents on or before the cut-off date fixed for re-lodgement of such transfer deeds, i.e., March 31, 2021; shall be provided with an opportunity to re-lodge the same with the Company/RTA during a special window period of six months from July 07, 2025 till January 06, 2026. During this period, the securities that are re-lodged for transfer (including those requests that are pending with the listed company/RTA, as on date) shall be issued only in demat mode. However, due process shall be followed for such transfer-cum-demat requests.

For further details you may contact the Company Secretary of the Company at headoffice@rtexports.com or the RTA of the Company, i.e., **MUFU Intime India Private Limited** (Formerly known as Link Intime India Private Limited) at mt.helpdesk@in.mpmfsmufu.com.

For Neelkanth Limited
(Formerly known as R T Exports Limited)
Sd/-
Mahima Shah
Company Secretary & Compliance Officer

Date: September 05, 2025
Place: Mumbai

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VIJAY RAM TRADERS PRIVATE LTD

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Vijay Ram Traders Private Ltd
2.	Date of incorporation of corporate debtor	23rd December, 2011
3.	Authority under which corporate debtor is incorporated / registered	ROC CHENNAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109TN2011PTC083736
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg Address: Plot No. 310, Kottakuppam, Periya Koil Street Manjankaranai, Thiruvallur, Uthukottai, Tamil Nadu, India, 600067
6.	Date of closure of Insolvency Resolution Process	21/08/2025
7.	Liquidation commencement date of corporate debtor	22/08/2025 (Order received on 04th September, 2025)
8.	Name and registration number of the insolvency professional acting as liquidator	G.S.Sudhir IBBI/IPA-001/IP-P-02744/2022-2023/14183
9.	Address and e-mail of the liquidator, as registered with the Board	11 Subham, Jayalakshmi Street Keelkatalai, Behind Holy Family Convent School, Chennai, Tamil Nadu, 600017. Email: sudhirgopi@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	7th Floor, KR D GEE GEE Crystal, dr. Radhakrishnan Salai, Mysapore, Chennai 600004. Email: liq.vijayram@gmail.com
11.	Last date for submission of claims	04/10/2025

Notice is hereby given that the National Company Law Tribunal (Chennai) has ordered the commencement of liquidation of the **Vijay Ram Traders Private Ltd** on **22/08/2025** (Order received on 04/09/2025). The stakeholders of **Vijay Ram Traders Private Ltd** are hereby called upon to submit their claims with proof on or before **04/10/2025**, to the liquidator at the address mentioned against item No.10 above. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
G.S.Sudhir
Date: 06.09.2025
Place: Chennai.
Reg No: IBBI/IPA-001/IP-P-02744/2022-2023/14183

NATIONAL FERTILIZERS LIMITED
(A Govt. of India Undertaking)
CIN: L74899DL1974GOI007417
Registered Office: Scope Complex, Core-III, 7, Institutional Area, Lodhi Road, New Delhi 110003.
Website: www.nationalfertilizers.com
Email ID: investor@nfl.co.in; Telephone: 011-24360066, 24361252

ADDENDUM TO 51ST ANNUAL REPORT- COMMENTS OF COMPTROLLER & AUDITOR GENERAL OF INDIA (C&AG).

Annual Report of the Company for the Financial Year 2024-25 was posted on the website of the Company www.nationalfertilizers.com and sent only by electronic mode to those Members whose e-mail addresses are registered with the Registrar and transfer agent/ Depositories. Addendum to the Annual Report with respect to the Comments of the Comptroller and Auditor General of India (C&AG) under Section 143(6)(b) of the Companies Act, 2013 on the Financial Statements (Standalone and Consolidated) of the Company for financial year 2024-25 had also been sent to the members of the Company through e-mail and also available on the website of the Company www.nationalfertilizers.com. The same forms part of the Annual Report for the financial year 2024-25.

Place: New Delhi
Date: 06.09.2025

For National Fertilizers Limited,
Sd/-
(Ashok Jha)
Company Secretary

SEA TV NETWORK LTD.
Regd. Office: 148, MANAS NAGAR, SHAHGANJ, AGRA-282010
Tel: +91-562-4036666
Website: www.seatvnetwork.com
CIN: L61104UP2004PLC028650

NOTICE OF 21ST ANNUAL GENERAL MEETING
Notice is hereby given that the 21st Annual General Meeting ("AGM") of SEA TV NETWORK LTD is scheduled to be held on Monday, September 29, 2025, at 10:00 A.M. through Video Conference ("VC")/Other Audio-Visual Means ("OAVM") to transact the businesses as set out in the AGM Notice, which will be circulated in due course. The meeting is being convened in compliance with the applicable provisions of the Companies Act, 2013, the rules framed thereunder, General Circular No. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs (MCA), and circular no. SEBI/HO/CFD/PoD-2/P/CIR/2024/133 dated October 3, 2024 issued by the Securities and Exchange Board of India (SEBI), and is in furtherance of the Government's "Go-Green" initiative.

Members may note that the Notice of the AGM and the Annual Report for the financial year 2024-25 will also be made available on the Company's website www.seatvnetwork.com, on the website of the Stock Exchange, i.e., BSE Limited www.bseindia.com, and on the website of the Registrar and Share Transfer Agent (RTA), MUFU Intime India Private Limited i.e., <https://in.mpmfsmufu.com/>. The procedure for joining the AGM through VC/OAVM and e-voting will be provided in the AGM Notice. Members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013. The Notice of the AGM along with the Annual Report for the financial year 2024-25 will be sent only through electronic mode to those members whose e-mail addresses are registered with the Company, the RTA, or the Depository Participants. In line with the MCA and SEBI circulars, no physical copies of the Notice and Annual Report will be dispatched. The Company will provide the facility of remote e-voting to its members, as detailed in the AGM Notice. Members who are entitled to participate in the AGM may vote electronically in accordance with the instructions provided therein. Further, the e-voting facility shall also be available at the AGM for members who have not cast their votes through remote e-voting. Members may kindly note the following procedure for registering their e-mail addresses:

- For shares held in Demat form – Members may register their e-mail addresses with their respective Depository Participant(s).
- For shares held in Physical form – Members may send an e-mail to cs@seatvnetwork.com with the following details/documents:
 - Name of the Member
 - Folio No.
 - Copy of Share Certificate (front & back)
 - Self-attested copy of PAN Card & Aadhaar Card self-attested copy of the above documents should be attached to the e-mail. Additionally, shareholders holding shares in physical form are required to submit Form ISR-1.

This notice is being issued for the information and benefit of all shareholders of the Company in compliance with the applicable provisions of the Companies Act, 2013, and the circulars issued by the MCA and SEBI.

Place: Agra
Date: 05TH September, 2025

By Order of the Board of Directors
of SEA TV NETWORK LTD
Sd/-
KARISHMA JAIN
(Company Secretary & Compliance officer)

केनरा बैंक Canara Bank
A Government of India Undertaking
Together We Can

URGENT ATTENTION: SHAREHOLDERS 100 DAYS CAMPAIGN: SAKSHAM NIVESHAK UPDATION OF KYC, CLAIM OF DIVIDEND

Dear Shareholders,
A 100 days campaign "Saksham Niveshak" from 28.07.2025 to 06.11.2025 has been launched by Investor Education and Protection Fund Authority (IEPFA), Ministry of Corporate Affairs, GOI to create awareness among shareholders regarding KYC updation, claiming unpaid/unclaimed dividend and shares.

We request our esteemed shareholders to update their KYC including email ID, address, mobile number and bank account details with Bank's Registrar and Transfer Agent (RTA) if shares are held in physical form and with respective DPs if shares are held in demat form for receiving various communications and seamless dividend and payment.

Please note that unclaimed dividend for the period up to FY 2016-17 has been transferred to Investor Education and Protection Fund (IEPF). Please file claim for the same on their portal <https://iepf.gov.in/login>.

All eligible shareholders are requested to:

- Update their KYC details in their Folio/Demat account
- Claim unpaid dividends from FY 2021-22 to FY 2024-25

In case of any query, kindly contact our RTA at the details provided below:
KFin Technologies Limited
Unit : Canara Bank
Selenium Tower B, Plot 31 & 32 Financial District, Nanakramguda, Hyderabad - 500032
Toll free: 1800 309 4001
Email: einward.ris@kfintech.com | Website: www.kfintech.com

Further, shareholders holding shares in dematerialized form are requested to contact their respective Depository Participant (DP) to update their KYC details and contact the Banks RTA to claim unpaid/unclaimed Dividend and for any further queries, kindly mail at hosecretarial@canarabank.com (Secretarial Department, Canara Bank).

Please also note that pursuant to Banking Laws (Amendment) Act, 2025, which came into effect from 01.08.2025 a notified vide Govt. of India Gazette dated 15.04.2025, all shares in respect of which dividend is unpaid or unclaimed for a period of seven consecutive years are also required to be transferred to IEPF. Hence, we request rightful claimant to claim such shares/dividend at the earliest by submitting supporting documents to the Bank's RTA/us.

For Canara Bank
Santosh Kumar Barik
(Company Secretary)

Place : Bengaluru
Date: 06.09.2025

SpiceJet Limited
CIN: L51909DL1984PLC288239
Regd Office : Indira Gandhi International Airport, Terminal 1D, New Delhi 110 037, India
Telephone: +91 124 391 3939 | Facsimile: +91 124 391 3844
Website: www.spicejet.com

UN-AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Board of Directors of SpiceJet Limited ("Company") at its meeting held on Friday, September 5, 2025 approved the un-audited financial results (standalone and consolidated) for the quarter ended June 30, 2025 ("results").

The results, along with the limited review report issued by M/s Kalyaniwalla & Mistry LLP, Chartered Accountants, Statutory Auditors of the Company are available on the website of the Company at www.spicejet.com and on website of stock exchange i.e. BSE Limited at www.bseindia.com.

In compliance of Regulation 47 of the SEBI Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick response (QR) code:



Place: Gurugram
Date: September 5, 2025

For SpiceJet Limited
Sd/-
Chandan Sand
Sr. VP (Legal) & Company Secretary

